

be looked into sympathetically. Later on the the Minister says that he did assure the President. So, there is difference between the two. The Rashtrapati says that the Minister assured him that this will be resolved to the satisfaction of everyone. But the Minister comes out with a statement that individual cases should be looked into sympathetically.

SHRI L. N. MISHRA: I said, all individual cases would be looked into.

MR. SPEAKER: I will not say whether the Rashtrapati is wrong or the Minister is wrong. I am not holding anybody wrong.

श्री अटल बिहारी वाजपेयी : आप के निर्देश का पालन नहीं हुआ । जो राष्ट्रपति जी का बयान अखबारों में छाया था और जिस के अनुसार सब कर्मचारियों को बिना बरू-इन सर्विस के लेना है उस के बारे में रेल मंत्री का रिएक्शन क्या है यह हम जानना चाहते हैं ...

अध्यक्ष महोदय : वह जो रिएक्शन उन्होंने दिया है वह भी आप के सामने है और जो राष्ट्रपति जी ने दिया है वह भी आप के सामने है । . . (अव्यवधान) . . .

मिनिस्टर ने जो आप के सामने कहा है वह आप के सामने है और राष्ट्रपति जी का जो पेर में आया है और जो उन के पब्लिसिटी आफिसर ने दिया है वह भी आप के सामने है । मैं किस को कर्ज़ गलन है, किस को कर्ज़ सही है ?

श्री अटल बिहारी वाजपेयी : इन का रिएक्शन क्या है ?

अध्यक्ष महोदय : रिएक्शन आप समझ लीजिए ।

I am not there to judge.

SHRI INDRAJIT GUPTA: What the President has said has not been denied by the Minister (Interruptions)

MR. SPEAKER: Shri Muhammed Khuda Bukhsh.

SHRI ATAL BIHARI VAJPAYEE: We walk out. (Interruptions) Some Hon. Members then left the House.

MR. SPEAKER: Please don't interrupt. I have called Shri Muhammed Khuda Bukhsh.

Please do not waste the time of the House. It should not go on like this indefinitely.

SHRI P. K. DEO: Sir, I rise on a point of order.

MR. SPEAKER: I have gone to the next item. I have called Shri Muhammed Khuda Bukhsh. The previous item has been disposed of. I have told you that if you are not satisfied you could ask for a discussion. That is over now. (Interruptions) Order, order. I am not able to listen to anything. There is a clear procedure. I cannot force the Minister to give a statement.

13.15 hrs.

MATTERS UNDER RULE 377

(1) REPORTED FAILURE OF ALARM-CHAIN SYSTEM IN UPPER INDIA EXPRESS

SHRI MUHAMMED KHUDA BUKHSH (Murshidabad): Mr. Speaker, Sir, I am deeply grateful to you for giving me this opportunity of raising a grave matter of public importance namely, the failure of the alarm chain system in the trains in times of emergency. I am further grateful to you for having condoned the delay in giving notice for the motion. (Interruption) The Speaker has clearly told you that you can have a discussion. Why are you shouting? (Interruption) Sir, they are preventing me from exercising my right to speak in this House. I seek your protection. You have all the powers in your hand to

have them ousted bodily from the House. (*Interruption*) Sir, on the 16th myself and another Member of Parliament from Varanasi were coming to Delhi by the Upper India Express. A portion of the compartment caught fire and we were suffocating. On investigation we discovered that a corner of the compartment was in flames. The alarm chain was pulled by all the three passengers in the train jointly and severally. This speaks volumes about the strength of the materials used in the Railways. The chain did not snap, nothing happened to the speed of the train nor did it stop. We tried to draw the attention of neighbouring coach to request them to pull the chain. It stopped only after eight or ten minutes at Aligarh where we detrained. We were put into another compartment and we continued on this journey to Delhi. If luck did not hold, the incident might well have resulted in an obituary reference in respect of two members of this House. The alarm chain failed. (*Interruptions*)

MR. SPEAKER: The Minister has given that statement. If you are not satisfied, what can I do?

SHRI MUHAMMED KUHDA BUKHSH: As regards the failure of the alarm chain system I was told, on enquiry, that non-functioning of the alarm chain was due to a directive given by the Railway Minister. The driver did not take notice of it; the system was immobilised. The driver was given the instruction not to take notice of alarm-chain pulling. (*Interruptions*).

Mr. Speaker, Sir, it seems you are listening to them more than you are listening to me even though I am in possession of the floor. You should listen to me more than you should listen to them. They walked out in protest just now. What are you listening to?

Sir, the order given was highly dangerous and irresponsible—almost senseless. If the order issued by the Railway Minister has been issued, then he should get up and tell us that the order has been issued. If that is so, then the Ministry is certainly answerable to the House why such a dangerous order was issued at all to the engine drivers. (*Interruptions*).

I am sure you are not at all able to hear me. They are more interested in shouting and giving exhibition of their lung power and entering into competition.

SHRI P. K. DEO (Kalahandi): Sir, I rise on a point of order. (*Interruptions*).

MR. SPEAKER: Order, please.

SHRI MUHAMMAD KHUDA BUKHSH: Will the Railway Minister tell us categorically whether any such order was issued to the drivers to ignore the alarm-chain pulling? If the order was issued, he should be able to explain before the House, to its satisfaction, as to why such an order was issued by the Railway Ministry.

SHRI P. K. DEO: Sir, I rise on a point of order. (*Interruptions*)

MR. SPEAKER: Because of the noise I am not able to listen anything.

SHRI P. K. DEO: Sir, my point of order is very simple.

SHRI C. M. STEPHEN (Mavattupuzha): Sir, are you allowing him to raise the point of order. If you are permitting him we will not allow it to go on. In that case I am also on a point of order. My point of order is nobody shall raise a point of order without your permission. (*Interruptions*)